

9.
13-11-2003
MA 2122/2003
OA 381/2003

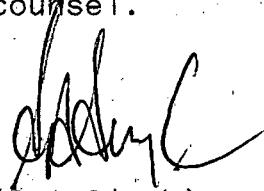
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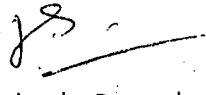
Present : Sh. D.P.Sharma, learned counsel for applicant.
Sh. N.S.Mehta, learned counsel for respondents.

MA 2122/2003 is pressed on behalf of the respondents for further extension of time to implement the Tribunal's orders dated 20-2-2003 in OA 381/2003. Sh. N.S.Mehta, Id. sr. counsel has submitted that there is no regular Chief Post Master General (CPMG), Lucknow/competent authority to decide the Review Application of the applicant, in respect of whom the aforesaid order of the Tribunal was issued to dispose of. However, according to the learned counsel for the applicant, apparently there is a officiating CPMG, Lucknow—one Mrs. Neelam Srivastava. He submits that, in the circumstances of the case, he has no objection if the officiating CPMG, Lucknow disposes of the RA filed by the applicant in terms of the Tribunal's order dated 20-2-2003 for which, learned sr. counsel for the respondents has no objection. *also 2/*

2. In the peculiar facts and circumstances of the case, noting that there is an officiating CPMG, Lucknow, in the interest of justice, further three months from the date of receipt of a copy of this order are granted to that officer to dispose of the Review Application filed by the applicant.

3. Accordingly MA 2122/2003 is disposed of. Let a copy of this order be issued to both the learned counsel.


(S.A.Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)